



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA

(ii)

NOTIFICATION

No. B1(A)-63/2018. *3rd May 2018.*

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, The High Court of Kerala hereby appoints the person mentioned in Column (2) of the following schedule to be the Judicial Magistrate of the First Class to preside over the Court specified against her name in Column (3) thereof from the date on which she takes charge.

SCHEDULE

Sl. No.	Name	Name of the Court
(1)	(2)	(3)
1	Smt. Salini, B., Nyayadhikari, Gram Nyayalaya, Chavara	Karunagappally

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the following schedule to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Sl. No.	Name	Name of the Court
(1)	(2)	(3)
1	Smt. Salini, B., Nyayadhikari, Gram Nyayalaya, Chavara	Karunagappally

By order,
K. HARIPAL,
Registrar (Subordinate Judiciary).
Kochi-682 031.